

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

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NOTIFICATION  
Dated Shillong, the 24<sup>th</sup> July, 2019

No. LJ(B)53/93/480 – In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint the following Non-MCS Block Development Officers as Executive Magistrate in the interest of Public Services within East Khasi Hills District with immediate effect and until further orders.

The names of the Officers are :-

1. Shri Peter Khonglah, Block Development Officer of Pynursla C&RD Block.
2. Shri P. Mukhim, Block Development Officer of Mawsynram C&RD Block.
3. Shri B. Sungoh, Block Development Officer of Sohiong C&RD Block
4. Shri P. Tynsong, Block Development Officer of Khatar Shnong Laitkroh C&RD Block.

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(M.M. Sangma),

Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

Memo No. LJ(B)53/93/480-A,  
Copy to :-

Dated Shillong, the 24<sup>th</sup> July, 2019

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. The Deputy Commissioner, East Khasi Hills District, Shillong with reference to letter No. KCR.20/1/90/123, Dt. 16.7.19.
3. Personnel & A.R. (A) Department for information.
4. Officers concerned.
5. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,



Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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